

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 16/82-ALC4/2009 MEETING DATE : 14.07.2009

The Meeting No.16/82 in the year 2009-10 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 scheduled to be held on 14.7.209 was actually held on **28.07.2009** under the Chairmanship of Jt. DGFT, Shri Anil Aggarwal in his chamber.

Following members were present:-

1. Shri Shaish Kumar, IA, DIPP
2. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
3. Shri Rajinder Pal Singh, Dy. DGFT
4. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No.12/82 for 16.6.09 held on 9.7.09, 13/82 for 23.6.09 held on 9.7.09 14/82 for 30.6.09 held on 14.7.09 and 15/82 for 7.7.2009 held on 21.7.2009 were ratified by the Committee with minor changes in minutes of NC Meeting No.14/82 (Case No. 28/14/82 – ALC 4/2009 and 29/14/82-ALC 4/2009). The revised minutes are given after the minutes as outside agenda:-

Case No.B-148	M/S Strides Arcolab Ltd.
Norms Committee Meeting No.16/10	F.No.01/82/162/660/AM09
Meeting Date: 14.7.2009	RA F.No.03/24/040/01015/AM02
Adv.Lic.No.0310110666 dated 19.11.2000	
Committee decided to defer case for 01.09.2009 for comments of Department of Pharmaceuticals.	

Case No.B-149	M/S Manglam Drugs and Organics Ltd.			
Norms Committee Meeting No.16/10	F.No.01/82/050/633/AM09			
Meeting Date: 14.07.2009	RA F.No.03/95/040/00257/AM09			
Adv.Lic.No.0310475550dated 19.6.2008				
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/42/2009-PI-III dated 11.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lumefantrine	1 Kg.	1.	Fluorene	1.33 kg
		2.	Di Methyl Formamide	2.04 kg

		3.	Methanol	4.22 kg
		4.	Methylene Dichloride	2.29 kg
		5.	Chloro Acetyl Chloride	0.64 kg
		6.	Sodium Borohydride	0.07 kg
		7.	N-Di Butylamine	1.23 kg
		8.	4-Chloro Benzaldehyde	0.42 kg
		9.	Ethyl Acetate	0.80 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-150	M/S Avignon Exim Pvt. Ltd.
Norms Committee Meeting No.16/10	F.No.01/82/050/0273/AM09
Meeting Date: 14.07.2009	RA F.No.03/94/040/01006/AM08
Adv.Lic.No.0310467005 dated 2.4.2008	
Committee decided to defer case for 01.09.2009 for comments of DC(MSME).	

Case No.B-151	M/S Sequent Scientific Ltd.
Norms Committee Meeting No.16/10	F.No.01/82/050/00252/AM09
Meeting Date: 14.07.2009	RA F.No.03/95/040/01187/AM08
Adv.Lic.No.0310463534 dated 3.3.2008	
Committee considered case as per agenda and decided to call from firm technical literature in support of norms applied for and yields claimed. Accordingly, case was deferred for 15.09.2009.	

Case No.B-152	M/S Aquapharm Chemicals Pvt. Ltd.			
Norms Committee Meeting No.16/10	F.No.01/83/050/00651/AM08			
Meeting Date: 14.7.2009	RA F.No.31/24/040/00103/AM08			
Adv.Lic.No.3110029727 dated 3.7.2007				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/85/2002-Ch.III dated 01.06.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Partial Sodium Salt of Phosphino Poyacrylic Acid (Active Content:50+3%)	1 Kg.	1.	Acrylic Acid	0.300 kg
		2.	Caustic Soda Flakes Lye (48%)	0.095 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.B-153	M/S SPC Life Sciences Pvt. Ltd
Norms Committee Meeting No.16/10	F.No.01/83/050/00091/AM07
Meeting Date: 14.7.2009	RA F.No.34/24/040/020/AM 07
Adv.Lic.No.3410015935 dated 25.4.2006	
Committee decided to defer case for 01.09.2009 for comments of Department of Pharmaceuticals.	

Case No.B-154	M/S Vital Healthcare Pvt. Ltd.
Norms Committee Meeting No.16/10	F.No.01/83/050/00723/AM06
Meeting Date: 14.7.2009	RA F.No.03/95/040/01371/AM06
Adv.Lic.No.0310372493dated 21.3.2006	
Committee considered case as per agenda and observed that DGFT report dated 31.03.2005 has recommended for revision of SIONs for the export product relating to Quinine, but SIONs have not been revised. It was, therefore, decided to examine the DGFT report on file for revision of SIONs. Accordingly, case was deferred for 01.09.2009.	

Case No.B-155	M/S Dishman Pharmaceuticals and Chemicals Ltd.
Norms Committee Meeting No.16/10	F.No.01/82/050/00593/AM07
Meeting Date: 14.7.2009	RA F.No.08/24/040/00247/AM06
Adv.Lic.No.0810058323 dated 24.7.2006	
Committee decided to defer case for 01.09.2009 for comments of Department of Pharmaceuticals.	

Case No.B-156	M/S Indian Glycols Ltd.
Norms Committee Meeting No.16/10	F.No.01/82/162/37/AM10
Meeting Date: 14.7.2009	
Fixation of DEPB (SION A-3633)	
Committee decided to defer case for 01.09.2009 for comments of Department of C&PC.	

Case No.B-157	M/S Indian Glycols Ltd.
Norms Committee Meeting No.16/10	F.No.01/82/162/138/AM10
Meeting Date: 14.7.2009	
Fixation of DEPB (Sion A-3635)	
Committee decided to defer case for 01.09.2009 for comments of Department of C&PC.	

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Case No.B-158	M/S Indian Glycols Ltd.
Norms Committee Meeting No.16/10	F.No.01/82/162/139/AM10
Meeting Date: 14.7.2009	
Fixation of DEPB (Sion A-3303)	
Committee decided to defer case for 01.09.2009 for comments of Department of C&PC.	

Case No.B-159	M/S Indian Glycols Ltd.
Norms Committee Meeting No.16/10	F.No.01/82/162/140/AM10
Meeting Date: 14.7.2009	
Fixation of DEPB (Sion A-3634)	
Committee decided to defer case for 01.09.2009 for comments of Department of C&PC.	

Case No.A-75	M/S Wockhardt Ltd.
Norms Committee Meeting No.16/10	F.No.01/82/162/617/AM09
Meeting Date: 14.7.2009	RA F.No.03/24/040/00076/AM04
Adv.Lic.No.0310199778 dated 5.5.2003	
Committee considered case as per agenda and observed that written comments have been received from Department of Bio-technology. Department of Bio-technology has mentioned that M/S Biostadt India Ltd had informed earlier that this export product had been taken by them from M/S Wockhardt Ltd. Hence they have stated that the information may be called for from firm whether the same product is being manufactured by two companies. After detailed deliberations, Committee decided to call for the above information from firm and also to call for the comments from Ministry of Environment and Forests. Accordingly, case was deferred for 15.09.2009.	

Case No.A-76	M/S Balaji Amines Ltd.
Norms Committee Meeting No.16/10	F.No.01/82/162/1168/AM09
Meeting Date: 14.7.2009	RA F.No.31/24/40/371/AM08
Adv.Lic.No.3110034283 dated 2.7.2008	
Committee decided to defer case for 01.09.2009 for comments of Department of C&PC.	

Case No.A-77	M/S Fleming Lab Ltd.
Norms Committee Meeting No.16/10	F.No.01/82/162/1125/AM 09
Meeting Date: 14.7.2009	RA F.No.09/24/40/30/AM09
Adv.Lic.No.0910033923 dated 15.5.2008	
Committee decided to defer case for 01.09.2009 for comments of Department of Pharmaceuticals.	

Case No.A-78	M/S Navin Fluorine International Ltd.
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Norms Committee Meeting No.16/10	F.No.01/82/162/876/AM09
Meeting Date: 14.7.2009	RA F.No.03/95/040/00380/AM09
Adv.Lic.No.0310489115 dated 6.10.2008	
Committee decided to defer case for 01.09.2009 for comments of Department of C&PC.	

Case No.A-79	M/S Adcok Ingram Ltd.
Norms Committee Meeting No.16/10	F.No.01/82/162/1219/AM09
Meeting Date: 14.7.2009	RA F.No.07/24/040/619/AM09
Adv.Lic.No.0710063396 dated 3.3.2009	
Committee decided to defer case for 01.09.2009 for comments of Department of Pharmaceuticals.	

Case No.A-80	M/S Avignon Exim Pvt. Ltd.
Norms Committee Meeting No.16/10	F.No.01/83/050/01144/AM08
Meeting Date: 14.7.2009	RA F.No.03/94/040/01447/AM07
Adv.Lic.No.0310425781 dated 5.4.2007	
Committee decided to defer case for 01.09.2009 for comments of DC(MSME).	

Case No.A-81	M/S Prachi Pharmaceuticals Pvt. Ltd.
Norms Committee Meeting No.16/10	F.No.01/82/162/1218/AM09
Meeting Date: 14.7.2009	RA F.No.03/95/040/00136/AM09
Adv.Lic.No.0310507420 dated 16.2.2009	
Committee considered case as per agenda and decided to defer for 15.9.2009 for want of comments of Department of C&PC.	

Case No.A-82	M/S Sandoz Pvt. Ltd.
Norms Committee Meeting No.16/10	F.No.01/82/162/00859/AM 09
Meeting Date: 14.7.2009	RA F.No.03/95/040/00518/AM09
Adv.Lic.No.0310485890 dated 10.9.2008	
Committee decided to defer case for 01.09.2009 for comments of Department of Pharmaceuticals.	

Case No.A-83	M/S Srimi Pharmaceuticals Ltd
Norms Committee Meeting No.16/10	F.No.01/82/162/01222/AM09
Meeting Date: 14.7.2009	RA F.No.09/24/040/00442/AM09
Adv.Lic.No.0910037267 dated 3.3.2009	

Committee decided to defer case for 01.09.2009 for comments of Department of Pharmaceuticals.

Case No.A-84	M/S Unimark Remedies Ltd.
Norms Committee Meeting No.16/10	F.No.01/82/162/00858/AM09
Meeting Date: 14.7.2009	RA F.No.03/95/040/00095/AM08
Adv.Lic.No.0310494004 dated 12.11.2008	
Committee decided to defer case for 01.09.2009 for comments of Department of Pharmaceuticals.	

Case No.A-85	M/S Sterling Auxillaries Pvt. Ltd.
Norms Committee Meeting No.16/10	F.No.01/82/162/01221/AM09
Meeting Date: 14.7.2009	RA F.No.03/94/040/00740/AM09
Adv.Lic.No.0310501075 dated 2.1.2009	
Committee decided to defer case for 01.09.2009 for comments of Department of C&PC.	

Case No.A-86	M/S AVA Chemicals Pvt. Ltd.
Norms Committee Meeting No.16/10	F.No.01/83/050/01411/AM08
Meeting Date:14.7.2009	RA F.No.03/94/040/00661/AM08
Adv.Lic.No.0310446954 dated 18.10.2007	
Committee decided to defer case for 01.09.2009 for comments of Department of C&PC.	

Case No.A-87	M/S SMB Corporation of India
Norms Committee Meeting No.16/10	F.No.01/82/050/46/AM09
Meeting Date:14.7.2009	RA F.No.03/95/040/001228/AM07
Adv.Lic.No.0310415594 dated 12.1.2007	
Committee considered case as per agenda and observed that written comments in the case has been received from DIPP in which technical authority has recommended import of Black Braided Silk silicon coated suture standard to the extent of 1.00 yard/yard content in export which is not clear. It was, therefore, decided to seek clarification in the matter from TA and defer the case for 01.09.2009.	

1	Case No.:10/32/82-ALC1/2006	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Approved
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HQ File :01/82/050/01118/AM07/	RLA File :07/24/040/00413/AM07/	Lic.No/Date:0710047772 09.10.2006		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/30/2004/Ch.II dated 20.07.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Magnesium Lactate Gluconate	1 Kg.	1.	Glucono Delta Lactone	0.642 kg
Cobalt Gluconate	1 Kg.	1.	Glucono Delta Lactone	0.880 kg
Copper Gluconate	1 Kg.	1.	Glucono Delta Lactone	0.871 kg
Zinc Gluconate	1 Kg.	1.	Glucono Delta Lactone	0.869 kg
Magnesium Gluconate	1 Kg.	1.	Glucono Delta Lactone	0.955 kg
Potassium Gluconate	1 Kg.	1.	Glucono Delta Lactone	0.845 kg
Ferrous Gluconate	1 Kg.	1.	Glucono Delta Lactone	0.886 KG
Manganese Gluconate	1 Kg.	1.	Glucono Delta Lactone	0.888 kg
Calcium Magnesium Lactate Gluconate	1 Kg.	1.	Glucono Delta Lactone	0.840 kg
RA concerned may take further necessary action as per above decision of NC.				

2	Case No.:8/33/83-ALC1/2006	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Approved
	HQ File :01/83/050/00817/AM07/	RLA File :03/95/040/00837/AM07/	Lic.No/Date:0310405369 24.10.2006	
Decision : Committee considered case as per agenda and decided to defer for 15.9.2009 for want of comments of Department of C&PC.				

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Case No.:14/43/82-ALC1/2006	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Approved	
HQ File :01/82/050/01502/AM07/	RLA File :07/24/040/00655/AM07/	Lic.No/Date:0710049235 27.12.2006		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/30/2004/Ch.II dated 27.07.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Calcium Levulinate	1 Kg.	1.	Levulinic Acid	0.954 kg
RA concerned may take further necessary action as per above decision of NC.				

4	Case No.:415/24/83-ALC1/2007	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:16/82-ALC4/2009	Status:Case
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		14.07.2009	Approved
HQ File :01/83/050/01177/AM07/	RLA File :13/24/040/00034/AM07/	Lic.No/Date:1310023647 31.01.2007	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/231/2008-PI-III dated 01.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Export product	Exp. Qty.	Sl.No.	Import items
Meropenem Injection USP 500 mg.	1 Vial	1.	Meropenem Trihydrate USP
Meropenem Injection USP 1 gm.	1 Vial	1.	Meropenem Trihydrate USP
RA concerned may take further necessary action as per above decision of NC.			

5	Case No.:2/4/85-ALC3/2007	Party Name:HEINZ INDIA PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/85/050/00259/AM07/	RLA File :03/94/040/01338/AM07/	Lic.No/Date:0310424928 29.03.2007	Defer Date:18.08.2009
	Decision :Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

6	Case No.:591/24/83-ALC1/2007	Party Name:GANGWAL CHEMICALS (P) LTD.	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/83/050/00315/AM08/	RLA File :03/94/040/00122/AM08/	Lic.No/Date:0310429161 11.05.2007	Defer Date:01.09.2009
	Decision :Committee considered case as per agenda and observed that written comments in the matter have been received from Ministry of Food Processing Industry and Department of Bio-technology, but the quantity of inputs to be allowed have not been recommended clearly in any of the comments. It was, therefore, decided to seek clarification from both the technical authorities as to how much quantity of inputs of inputs is to be allowed for 1 Kg. of export product. Accordingly, case was deferred for 01.09.2009.			

7	Case No.:19/23/83-ALC1/2007	Party Name:Sequent Scientific Ltd.	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/83/050/00655/AM08	RLA File :07/24/040/00234/AM08/	Lic.No/Date:0710052301 04.07.2007	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

8	Case No.:7/25/83-ALC1/2007	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/83/050/01032/AM08/	RLA File :09/24/040/00231/AM08/	Lic.No/Date:0910031314	Defer

		29.08.2007	Date:01.09.2009
Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 01.09.2009			

9	Case No.:35/27/83-ALC1/2007	Party Name:Shree Ganesh Chemicals	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/83/050/01109/AM08/	RLA File :34/24/040/00089/AM08/	Lic.No/Date:3410019570 05.09.2007	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

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Case No.:74/27/83-ALC1/2007	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Approved	
HQ File :01/83/050/01148/AM08/	RLA File :03/95/040/00452/AM08/	Lic.No/Date:0310442440 11.09.2007		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/43/2007/Ch.II dated 11.08.2008, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
3,5-Di Methoxy-4-Hydroxy Benzamide (Syringamide)	1 Kg.	1.	Gallic Acid (Min.98% purity)	2.295 kg
		2.	Di Methyl Sulphate	4.615 kg
		3.	Thionyl Chloride	1.19 kg
		4.	Toluene	0.400 kg
		5.	Methanol	0.900
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:109/42/82-ALC4/2007	Party Name:Gland Pharma Limited	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Approved	
HQ File :01/82/050/00445/AM08/	RLA File :09/24/040/00356/AM08/	Lic.No/Date:0910032089 14.11.2007		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/207/2006-PI-III dated 31.03.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower (components to be allowed on net to net basis);-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Adenosine Injections USP Prefilled Syringes 3mg/ml, 2ml in a PFS	1 No.	1.	Adenosine	0.0066 gm
		2.	Glass barrel Syringes	Net to net
		3.	V-OVS 10.6 tip caps	Net to net
		4.	Plunger Stoppers	Net to net

		5.	Plunger Rods	Net to net
		6.	Filter	Net to net
		7.	Tubing	Net to net
		8.	Reference standard	Net to net
	Adenosine Injections USP Prefilled Syringes 4ml in a PFS	1.	Adenosine	0.0132 gm
		2.	Glass barrel Syringes	Net to net
		3.	V-OVS 10.6 tip caps	Net to net
		4.	Plunger Stoppers	Net to net
		5.	Plunger Rods	Net to net
		6.	Filter	Net to net
		7.	Tubing	Net to net
		8.	Reference standard	Net to net
	RA concerned may take further necessary action as per above decision of NC.			

12	Case No.:57/6/82-ALC4/2008	Party Name:CORAL DRUGS PVT. LTD.,	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/00140/AM09/	RLA File :05/24/040/00884/AM08/	Lic.No/Date:0510217198 28.02.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

13	Case No.:40/11/82-ALC4/2008	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/00360/AM09/	RLA File :09/24/040/00520/AM08/	Lic.No/Date:0910033434 24.03.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

14	Case No.:62/9/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/83/050/00234/AM09/	RLA File :03/94/040/01245/AM08/	Lic.No/Date:0310466401 27.03.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009. However, a copy of application may be forwarded to Department of Pharmaceuticals for their comments.			

15	Case No.:39/9/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/00272/AM09/	RLA File :03/94/040/01345/AM08/	Lic.No/Date:0310466954	Defer

		01.04.2008	Date:18.08.2009
Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

16	Case No.:79/9/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/83/050/00251/AM09/	RLA File :03/94/040/01323/AM08/	Lic.No/Date:0310466988 01.04.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009. However, a copy of application may be forwarded to Department of Pharmaceuticals.			

17	Case No.:17/15/82-ALC4/2008	Party Name:EMAMI LIMITED,	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/00657/AM09/	RLA File :02/24/040/00062/AM09/	Lic.No/Date:0210114088 25.06.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

18	Case No.:12/17/82-ALC4/2008	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/00736/AM09/	RLA File :09/24/040/00552/AM08/	Lic.No/Date:0910034576 11.07.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

19	Case No.:11/19/82-ALC4/2008	Party Name:VITAL LABORATORIES PVT. LTD.	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/00787/AM09/	RLA File :03/95/040/00350/AM09/	Lic.No/Date:0310479369 18.07.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

20	Case No.:16/18/82-ALC4/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/00769/AM09/	RLA File :03/95/040/00355/AM09/	Lic.No/Date:0310479455 21.07.2008	Defer Date:01.09.2009
	Decision :Committee decided to defer case for 01.09.2009 for comments of Department of C&PC.			

21	Case No.:1/20/82-ALC4/2008	Party Name:PAUSHAK LIMITED	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case
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	HQ File :01/82/050/00793/AM09/	RLA File :34/24/040/00049/AM09/	Lic.No/Date:3410021924 25.07.2008	Defer Defer Date:01.09.2009
	Decision :Committee decided to defer case for 01.09.2009 for comments of Department of Pharmaceuticals.			

22	Case No.:16/19/82-ALC4/2008	Party Name:SHASUN CHEMICALS & DRUGS LIMITED	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Approved
	HQ File :01/82/050/00792/AM09/	RLA File :04/24/040/00107/AM09/	Lic.No/Date:0410097567 28.07.2008	
	Decision :Committee considered case as per agenda and observed that the firm vide their letter dated 04.08.2009 has informed that they have surrendered un-utilized Advance Authorisation to RA. It was, therefore, decided to close the case.			

23	Case No.:26/20/82-ALC4/2008	Party Name:BIOCHEMICAL & SYNTHETIC PRODUCTS LTD	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/00819/AM09/	RLA File :09/24/040/00167/AM09/	Lic.No/Date:0910034850 30.07.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

24	Case No.:1/21/82-ALC4/2008	Party Name:AROMA AROMATICS & FLAVOURS	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Approved
	HQ File :01/82/050/00856/AM09/	RLA File :05/24/040/00274/AM09/	Lic.No/Date:0510225070 07.08.2008	
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and approved.			

25	Case No.:7/22/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Rejected
	HQ File :01/82/050/00870/AM09/	RLA File :03/94/040/00393/AM09/	Lic.No/Date:0310481979 08.08.2008	
	Decision :Withdrawn as the case has already been rejected on file.			

26	Case No.:18/22/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/00881/AM09/	RLA File :08/24/040/00076/AM09/	Lic.No/Date:0810073944 13.08.2008	Defer Date:01.09.2009
	Decision :Committee decided to remind RA for furnishing the required information/report in the matter. Accordingly, case was deferred for 01.09.2009.			

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27	Case No.:20/22/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/00883/AM09/	RLA File :08/24/040/00070/AM09/	Lic.No/Date:0810073981 14.08.2008	Defer Date:01.09.2009
	Decision : Committee decided to remind RA for furnishing the required information/report in the matter. Accordingly, case was deferred for 01.09.2009.			

28

Case No.:25/22/82-ALC4/2008	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Approved	
HQ File :01/82/050/00888/AM09/	RLA File :07/24/040/00246/AM09/	Lic.No/Date:0710059109 14.08.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/30/2004/Ch.II dated 20.07.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Magnesium Lactate Gluconate	1 Kg.	1.	Glucono Delta Lactone	0.642 kg
Cobalt Gluconate	1 Kg.	1.	Glucono Delta Lactone	0.880 kg
Copper Gluconate	1 Kg	1.	Glucono Delta Lactone	0.871 kg
Zinc Gluconate	1 Kg	1.	Glucono Delta Lactone	0.869 kg
Magnesium Gluconate	1 Kg.	1.	Glucono Delta Lactone	0.955 kg
Potassium Gluconate	1 Kg.	1.	Glucono Delta Lactone	0.845 kg
Ferrous Gluconate	1 Kg.	1.	Glucono Delta Lactone	0.886 KG
Manganese Gluconate	1 Kg.	1.	Glucono Delta Lactone	0.888 kg
Calcium Magnesium Lactate Gluconate	1 Kg.	1.	Glucono Delta Lactone	0.840 kg
RA concerned may take further necessary action as per above decision of NC.				

29	Case No.:39/22/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/00902/AM09/	RLA File :03/94/040/00451/AM09/	Lic.No/Date:0310482900 18.08.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

30	Case No.:1/23/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/00905/AM09/	RLA File :09/24/040/00210/AM09/	Lic.No/Date:0910035105 21.08.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009. However, a copy of application may be forwarded to Department of Pharmaceuticals for their comments.			

31	Case No.:24/23/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/00928/AM09/	RLA File :03/94/040/00512/AM09/	Lic.No/Date:0310483819 26.08.2008	Defer Date:01.09.2009
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/24/2009-PI-III dated 16.06.2009, decided to call for the following information from firm. 1. Percentage yield on molar basis for manufacturing process. 2. The consumption-coefficients claimed by firm does not match with stoichiometric balance furnished by firm. 3. Copy of DML for Gemcitabine Hcl. Accordingly, case was deferred for 01.09.2009.			

32	Case No.:7/41/82-ALC4/2008	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01447/AM09/	RLA File :04/24/040/00138/AM09/	Lic.No/Date:0410098239 28.08.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

33	Case No.:6/24/82-ALC4/2008	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/00939/AM09/	RLA File :02/24/040/00145/AM09/	Lic.No/Date:0210116684 29.08.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

34	Case No.:10/41/82-ALC4/2008	Party Name:RA Chem Pharma Ltd.	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01450/AM09/	RLA File :09/24/040/00199/AM09/	Lic.No/Date:0910035198 01.09.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

35	Case No.:19/26/82-ALC4/2008	Party Name:R L FINE CHEM	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01017/AM09/	RLA File :07/24/040/00297/AM09/	Lic.No/Date:0710059800 15.09.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

36	Case No.:15/28/82-ALC4/2008	Party Name:MEDREICH LIMITED	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01064/AM09/	RLA File :07/24/040/00340/AM09/	Lic.No/Date:0710060093 24.09.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

37	Case No.:28/28/82-ALC4/2008	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01077/AM09/	RLA File :09/24/040/00204/AM09/	Lic.No/Date:0910035464 29.09.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

38	Case No.:29/28/82-ALC4/2008	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01078/AM09/	RLA File :09/24/040/00237/AM09/	Lic.No/Date:0910035465 29.09.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

39	Case No.:21/29/82-ALC4/2008	Party Name:MECK PHARMACEUTICALS AND CHEMICALS PVT.LTD.	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01103/AM09/	RLA File :08/24/040/00107/AM09/	Lic.No/Date:0810075122 01.10.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

40	Case No.:32/29/82-ALC4/2008	Party Name:PAUSHAK LIMITED	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01114/AM09/	RLA File :34/24/040/00115/AM09/	Lic.No/Date:3410022467 06.10.2008	Defer Date:01.09.2009
	Decision :Committee decided to defer case for 01.09.2009 for comments of Department of Pharmaceuticals.			

41	Case No.:50/29/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01132/AM09/	RLA File :03/94/040/00655/AM09/	Lic.No/Date:0310489368 07.10.2008	Defer Date:18.08.2009

Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.

42	Case No.:51/29/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01133/AM09/	RLA File :03/94/040/00529/AM09/	Lic.No/Date:0310489370 07.10.2008	Defer Date:18.08.2009
Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.				

43	Case No.:33/41/82-ALC4/2008	Party Name:Intermed Labs Pvt. Ltd.	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01473/AM09/	RLA File :07/24/040/00371/AM09/	Lic.No/Date:0710060370 dated 10.10.2008	Defer Date:18.08.2009
Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.				

44	Case No.:60/29//82-ALC4/2008	Party Name:Cipla Ltd.	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01142/AM09/	RLA File :03/94/040/00672/AM09/	Lic.No/Date:0310489879 10.10.2008	Defer Date:18.08.2009
Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.				

45	Case No.:12/31/82-ALC4/2008	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Deferred
	HQ File :01/82/050/01169/AM09/	RLA File :09/24/040/00235/AM09/	Lic.No/Date:0910035680 17.10.2008	Defer Date:18.08.2009
Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.				

46	Case No.:4/31/82-ALC4/2008	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01161/AM09/	RLA File :03/94/040/00851/AM08/	Lic.No/Date:0310490762 17.10.2008	Defer Date:18.08.2009
Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.				

47	Case No.:9/31/82-ALC4/2008	Party Name:SYMED LABS LTD.	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01166/AM09/	RLA File :09/24/040/00286/AM09/	Lic.No/Date:0910035677 17.10.2008	Defer Date:18.08.2009

Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.

48	Case No.:2/32/82-ALC4/2008	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01177/AM09/	RLA File :03/94/040/00998/AM08/	Lic.No/Date:0310491143 20.10.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

49	Case No.:3/32/82-ALC4/2008	Party Name:D.TOTLA PLASTIC	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01178/AM09/	RLA File :03/94/040/00710/AM09/	Lic.No/Date:0310491145 20.10.2008	Defer Date:18.09.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

50	Case No.:12/32/82-ALC4/2008	Party Name:AQUAPHARM CHEMICALS PVT.LIMITED	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Approved
	HQ File :01/82/050/01187/AM09/	RLA File :31/24/040/00198/AM09/	Lic.No/Date:3110035873 21.10.2008	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/85/2002-Ch.III dated 01.06.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Partial Sodium Salt of Phosphino Poyacrylic Acid (Active Content:50+3%)	1 Kg.	1.	Acrylic Acid
			2.	Caustic Soda Flakes Lye (48%)
	Qty. allowed			
				0.300 kg
				0.095 kg
	RA concerned may take further necessary action as per above decision of NC.			

51	Case No.:6/32/82-ALC4/2008	Party Name:KRISHNA CHEMICAL INDUSTRIES	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01181/AM09/	RLA File :34/24/040/00136/AM09/	Lic.No/Date:3410022579 21.10.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

52	Case No.:7/32/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01182/AM09/	RLA File :03/94/040/00721/AM09/	Lic.No/Date:0310491254 21.10.2008	Defer Date:18.08.2009

Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.

53	Case No.:21/32/82-ALC4/2008	Party Name:VARUN MEDIMPEX INC.	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01196/AM09/	RLA File :05/24/040/00347/AM09/	Lic.No/Date:0510229889 23.10.2008	Defer Date:01.09.2009
	Decision :Committee decided to defer case for 01.09.2009 for comments of DIPP.			

54	Case No.:22/32/82-ALC4/2008	Party Name:VARUN MEDIMPEX INC.	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01197/AM09/	RLA File :05/24/040/00431/AM09/	Lic.No/Date:0510229891 23.10.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

55	Case No.:27/32/82-ALC4/2008	Party Name:GLAND PHARMA LIMITED	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01202/AM09/	RLA File :09/24/040/00084/AM09/	Lic.No/Date:0910035732 24.10.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009. However, a copy of application may be forwarded to Department of Pharmaceuticals for their comments.			

56	Case No.:37/32/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01212/AM09/	RLA File :05/24/040/00465/AM09/	Lic.No/Date:0510229949 24.10.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

57	Case No.:38/32/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01213/AM09/	RLA File :05/24/040/00466/AM09/	Lic.No/Date:0510229951 24.10.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

58	Case No.:10/33/82-ALC4/2008	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred

	HQ File :01/82/050/01226/AM09/	RLA File :03/95/040/00306/AM08/	Lic.No/Date:0310492305 31.10.2008	Defer Date:18.08.2009
Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.				

59	Case No.:9/33/82-ALC4/2008	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01225/AM09/	RLA File :03/95/040/00305/AM08/	Lic.No/Date:0310492297 31.10.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

60	Case No.:26/33/82-ALC4/2008	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01242/AM09/	RLA File :09/24/040/00303/AM09/	Lic.No/Date:0910035860 06.11.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

61	Case No.:29/41/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01469/AM09/	RLA File :03/94/040/00752/AM09/	Lic.No/Date:0310493255 06.11.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

62	Case No.:3/34/82-ALC4/2008	Party Name:ATUL LIMITED,	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01246/AM09/	RLA File :08/24/040/00159/AM09/	Lic.No/Date:0810075840 07.11.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009. However, a copy of application may be forwarded to Department of Pharmaceuticals for their comments.			

63	Case No.:5/35/82-ALC4/2008	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01261/AM09/	RLA File :03/94/040/00689/AM09/	Lic.No/Date:0310493655 11.11.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

			Meet No/Date:16/82-ALC4/2009	
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64	Case No.:11/35/82-ALC4/2008	Party Name:SUTURES INDIA PRIVATE LIMITED,	14.07.2009	Status:Case
	HQ File :01/82/050/01267/AM09/	RLA File :07/24/040/00441/AM09/	Lic.No/Date:0710061011 12.11.2008	Deferred Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

65	Case No.:15/41/82-ALC4/2008	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01455/AM09/	RLA File :03/95/040/00796/AM08/	Lic.No/Date:0310494005 12.11.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

66	Case No.:19/35/82-ALC4/2008	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01275/AM09/	RLA File :09/24/040/00287/AM09/	Lic.No/Date:0910035950 17.11.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

67	Case No.:32/41/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01472/AM09/	RLA File :03/94/040/00791/AM09/	Lic.No/Date:0310494617 18.11.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

68	Case No.:3/36/82-ALC4/2008	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01289/AM09/	RLA File :03/95/040/00676/AM09/	Lic.No/Date:0310494807 19.11.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

69	Case No.:30/35/82-ALC4/2008	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01286/AM09/	RLA File :07/24/040/00460/AM09/	Lic.No/Date:0710061156 19.11.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

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70	Case No.:17/36/82-ALC4/2008	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01303/AM09/	RLA File :08/24/040/00170/AM09/	Lic.No/Date:0810076097 20.11.2008	Defer Date:01.09.2009
	Decision :Committee decided to defer case for 01.09.2009 for comments of Department of Pharmaceuticals.			

71	Case No.:9/36/82-ALC4/2008	Party Name:SMRUTHI ORGANICS LIMITED	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01295/AM09/	RLA File :31/24/040/00215/AM09/	Lic.No/Date:3110036143 20.11.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

72	Case No.:25/36/82-ALC4/2008	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Approved
	HQ File :01/82/050/01311/AM09/	RLA File :31/24/040/00407/AM08/	Lic.No/Date:3110036184 21.11.2008	
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and approved.			

73	Case No.:11/37/82-ALC4/2008	Party Name:MEDREICH LIMITED	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01330/AM09/	RLA File :07/24/040/00477/AM09/	Lic.No/Date:0710061336 26.11.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

74	Case No.:12/37/82-ALC4/2008	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01331/AM09/	RLA File :08/24/040/00172/AM09/	Lic.No/Date:0810076282 27.11.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

75	Case No.:14/37/82-ALC4/2008	Party Name:MEDREICH LIMITED	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01333/AM09/	RLA File :07/24/040/00470/AM09/	Lic.No/Date:0710061378 27.11.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

76	Case No.:23/37/82-ALC4/2008	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01342/AM09/	RLA File :03/94/040/00775/AM09/	Lic.No/Date:0310496208 02.12.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

77	Case No.:4/38/82-ALC4/2008	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01353/AM09/	RLA File :09/24/040/00337/AM09/	Lic.No/Date:0910036194 04.12.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

78	Case No.:16/38/82-ALC4/2008	Party Name:M.J. BIOPHARM PVT. LTD.	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01365/AM09/	RLA File :03/95/040/00621/AM09/	Lic.No/Date:0310496924 08.12.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

79	Case No.:20/38/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01369/AM09/	RLA File :05/24/040/00574/AM09/	Lic.No/Date:0510232237 08.12.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

80	Case No.:16/39/82-ALC4/2008	Party Name:SHREE GANESH CHEMICALS	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01386/AM09/	RLA File :34/24/040/00162/AM09/	Lic.No/Date:3410022880 10.12.2008	Defer Date:01.09.2009
	Decision :Committee decided to remind Export Cell for their comments.			

81	Case No.:17/39/82-ALC4/2008	Party Name:CHEMOLUTIONS CHEMICALS LTD	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01387/AM09/	RLA File :03/94/040/00844/AM09/	Lic.No/Date:0310497153 10.12.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

82	Case No.:13/39/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01383/AM09/	RLA File :05/24/040/00527/AM09/	Lic.No/Date:0510232365 11.12.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

83	Case No.:40/39/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01410/AM09/	RLA File :03/94/040/01198/AM08/	Lic.No/Date:0310497955 15.12.2008	Defer Date:01.09.2009
	Decision :Committee decided to defer case for 01.09.2009 for comments of Ministry of E&F.			

84	Case No.:1/40/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01420/AM09/	RLA File :08/24/040/00187/AM09/	Lic.No/Date:0810076754 16.12.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

85	Case No.:46/39/82-ALC4/2008	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01416/AM09/	RLA File :09/24/040/00352/AM09/	Lic.No/Date:0910036323 16.12.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

86	Case No.:47/39/82-ALC4/2008	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01417/AM09/	RLA File :09/24/040/00355/AM09/	Lic.No/Date:0910036324 16.12.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

87	Case No.:10/40/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01429/AM09/	RLA File :03/94/040/00871/AM09/	Lic.No/Date:0310498562 17.12.2008	Defer Date:18.08.2009

Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.

88	Case No.:11/40/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01430/AM09/	RLA File :05/24/040/00568/AM09/	Lic.No/Date:0510232764 17.12.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

89	Case No.:8/40/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01427/AM09/	RLA File :03/94/040/00873/AM09/	Lic.No/Date:0310498344 17.12.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

90	Case No.:18/40/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Approved
	HQ File :01/82/050/01437/AM09/	RLA File :03/95/040/00774/AM09/	Lic.No/Date:0310498677 18.12.2008	
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and approved.			

91	Case No.:1/41/82-ALC4/2008	Party Name:Emcure Pharmaceuticals Ltd.	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Approved
	HQ File :01/82/050/01441/AM09/	RLA File :31/21/040/00314/AM09/	Lic.No/Date:3110036554 19.12.2008	
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and closed.			

92	Case No.:2/41/82-ALC4/2008	Party Name:BALAJI AMINES LIMITED	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01442/AM09/	RLA File :31/24/040/00244/AM09/	Lic.No/Date:3110036556 19.12.2008	Defer Date:01.09.2009
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 01.09.2009.			

93	Case No.:14/42/82-ALC4/2008	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01492/AM09/	RLA File :22/24/040/00056/AM09/	Lic.No/Date:2210008531 24.12.2008	Defer

	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			Date:18.08.2009
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94	Case No.:35/41/82-ALC4/2008	Party Name:DSM Anti-Infectives India Ltd.	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01475/AM09/	RLA File :22/24/040/00055/AM09/	Lic.No/Date:2210008528 24.12.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

95	Case No.:3/42/82-ALC4/2008	Party Name:Intas Pharmaceuticals Ltd.	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01481/AM09/	RLA File :08/24/040/00193/AM09/	Lic.No/Date:0810077034 30.12.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

96	Case No.:4/42/82-ALC4/2008	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01482/AM09/	RLA File :22/24/040/00053/AM09/	Lic.No/Date:2210008550 30.12.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

97	Case No.:7/42/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/01485/AM09/	RLA File :05/24/040/00623/AM09/	Lic.No/Date:0510233580 30.12.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has been considered by NC in its 15/82 meeting held on 21.07.2009 and deferred for 18.08.2009.			

98	Case No.:1/16/82-ALC4/2009	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Approved
	HQ File :01/82/050/00261/AM10/	RLA File :03/95/040/00065/AM10/	Lic.No/Date:0310526868 02.07.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/13/2005/Ch.II dated 29.07.2009 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
2,3,4-Trihydroxybenzaldehyde	1 Kg.	1.	Pyrogalllic Acid	0.963 kg

RA concerned may take further necessary action as per above decision of NC.

99	Case No.:2/16/82-ALC4/2009	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Deferred
	HQ File :01/82/050/00262/AM10/	RLA File :09/24/040/00091/AM10/	Lic.No/Date:0910038415 03.07.2009	Defer Date:01.09.2009
	Decision :Committee decided to defer case for 01.09.2009 for comments of Department of Pharmaceuticals.			

100	Case No.:3/16/82-ALC4/2009	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:16/82-ALC4/2009 14.07.2009	Status:Case Approved									
	HQ File :01/82/050/00263/AM10/	RLA File :31/24/040/00058/AM10/	Lic.No/Date:3110039081 03.07.2009										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/249/2008-PI-III dated 17.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Efavirenz (Micronized)</td><td>1 Kg.</td><td>1.</td><td>2-(N-(4-Methoxybenzyl)-5-chloroalpha (Cyclopropylethynyl) Alpha (Trifluoromethyl)- Benzenmethanol</td><td>1.60 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Efavirenz (Micronized)	1 Kg.	1.	2-(N-(4-Methoxybenzyl)-5-chloroalpha (Cyclopropylethynyl) Alpha (Trifluoromethyl)- Benzenmethanol
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Efavirenz (Micronized)	1 Kg.	1.	2-(N-(4-Methoxybenzyl)-5-chloroalpha (Cyclopropylethynyl) Alpha (Trifluoromethyl)- Benzenmethanol	1.60 kg									

Outside Agenda

Case No.: ---	M/S Ind-Swift Laboratories Ltd.			
Norms Committee Meeting No.16/AM10	F.No.01/82/050/00198/AM10			
Meeting Date:04.08.2009	RA F.No.22/24/040/00004/AM10			
Adv.Lic.No.2210008871 dated 28.04.2009				
This case was considered by NC in its 14/82 meeting held on 30.06.2009 and following decision was taken:				
Committee considered case as per agenda and in light of earlier decision taken in 2/82 meeting held on 08.04.2008 and in consultation with representative of Department of Pharmaceuticals present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clarithromycin Granules 27.5% (Suspension Grade)	1kg.	Items from S.	As per SION A-2263 on pro-rata basis	As per SION A-2263

		No. 1to 11		
		12.	Carbopol	0.20 kg
		13.	HPMC Phthalate	0.54 kg

Subsequently, on the verbal recommendation of technical authority present in meeting, Committee decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clarithromycin Granules 27.5% (Suspension Grade)	1kg.	1.	Clarithromycin Or Its raw materials as per SION A-2263 on prorata basis	0.2777 KG
		2.	Carbopol	0.20 kg
		3.	HPMC Phthalate	0.54 kg

RA concerned may take further necessary action as per above revised decision of NC.

Case No.: ---	M/S Ind-Swift Laboratories Ltd.
Norms Committee Meeting No.16/AM10	F.No.01/82/050/00198/AM10
Meeting Date:04.08.2009	RA F.No.22/24/040/00004/AM10
Adv.Lic.No.2210008871 dated 28.04.2009	

This case was considered by NC in its 14/82 meeting held on 30.06.2009 and following decision was taken:

Committee considered case as per agenda and in light of earlier decision taken in 2/82 meeting held on 08.04.2008 and in consultation with representative of Department of Pharmaceuticals present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clarithromycin Granules 42% (Suspension Grade)	1kg.	Items from S. No. 1to 11	As per SION A-2263 on pro-rata basis	As per SION A-2263
		12.	Carbopol	0.30 kg
		13.	HPMC Phthalate	0.30kg

Subsequently, on the verbal recommendation of technical authority present in meeting, Committee decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clarithromycin Granules 42% (Suspension Grade)	1kg.	1.	Clarithromycin Or Its raw materials as per SION A-2263 on prorate basis	0.4242 KG
		2.	Carbopol	0.30 kg
		3.	HPMC Phthalate	0.30 kg

RA concerned may take further necessary action as per above revised decision of NC.
